

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 32 of 2011 &
I.A. No. 49, 90 of 2011**

Dated: 2nd, January 2012

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member**

Tata Power Company Limited Appellant (s)

Versus

M.E.R.C & Ors. Respondent (s)

Counsel for the Appellant (s):	Mr. Abhishek Roy Ms. Mandakini Ghosh
Counsel for the Respondent(s):	Mr. Hasan Murtaza , Mr. Gopal Jain for R-7 Mr. M.Y. Deshmukh for R-2 & 6, Ms. Richa Bharadwaj for MERC

ORDER

Learned counsel for the respondent no. 2 and 6 has filed the written submissions. Learned counsel for the respondent no. 7 has also filed written submission. Learned counsel for State Commission undertakes to file written submission during the course of the day. Learned counsel for the appellant has filed written submission and wants to file additional written submission in view of certain additional points raised in the written submission of the respondent no. 2 and 6.

The appellant is given liberty to file the additional written submission on or before 12.01.2012 after serving copy on the other parties.

Judgment reserved.

**(P.S.Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

